

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "SMC", PUNE

BEFORE SHRI S. S. GODARA, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.502/PUN/2018
निर्धारण वर्ष / Assessment Year: 2014-15

Dinesh V. Mehta, Mumbai Pune Road, Pune- 411019. PAN : AETPM8993H	Vs.	ITO, Ward-9(3), Pune.
Appellant		Respondent

Assessee by : None
Revenue by : Shri Arvind Desai
Date of hearing : 25.05.2022
Date of pronouncement : 31.05.2022

आदेश / ORDER

PER S. S. GODARA, JM:

This assessee's appeal for assessment year 2014-15 arises against the CIT(A)-8, Pune's order dated 11.12.2017 passed in case no. PN/CIT(A)-8/ITO, Wd.9(3)/633/2017-18/486 involving proceedings u/s 143(3) of the Income Tax Act, 1961; in short the Act.

Case called twice. None appears at assessee's behest.

2. The assessee seems to have filed a letter dated 25.05.2022 seeking to withdraw the above captioned appeal on the ground that the issues involved in this appeal stand settled under the Vivad Se Vishwas Scheme, 2020. He has submitted copy of Form No.3, issued by the Pr. Commissioner of Income Tax, Pune- 3 as well.

The Revenue is fair enough is not disputing all these clinching developments.

3. This assessee's appeal stands dismissed as 'withdrawn' in above terms.

Order pronounced on this 31st day of May, 2022.

Sd/-
(S. S. GODARA)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 31st May, 2022.

Sujeet (DOC)

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-8, Pune.
4. The Pr. CIT-5, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "SMC" बेंच, पुणे / DR, ITAT, "SMC" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.